

FORM NO. 38

Certificate of foreign inward remittance

PART-A

1. Details of the beneficiary		
(i)	Name	(refer Note 1)
(ii)	Address	(refer Note 2)
(iii)	PAN	
2. Tax year		

PART-B

3. Certificate Number		
4. Details of Bank account of the Beneficiary		
(i)	Account number	
(ii)	Name of the Bank	(refer Note 1)
5. Details of the Remitter		
(i)	Name	(refer Note 1)
(ii)	Address	(refer Note 2)
6. Details of the Remitting Bank		
(i)	Name	(refer Note 1)
(ii)	Address	(refer Note 2)
7. Mode of Remittance		
8. Transaction ID (or Demand Draft/ Telegraphic Transfer/ Money transfer No)		
9. Transaction Date	dd/mm/yyyy	
10. Foreign Currency Amount		
11. Rupee Equivalent		
12. Exchange Rate applied		
13. Purpose of Remittance (as stated by remitter /beneficiary)		

Certificate by the Beneficiary Bank

It is certified that the payment above has been received in convertible foreign exchange and not under any special trade or payments agreement, and that the reimbursement is obtained in a manner approved by Reserve Bank of India.

Signature of the Bank Manager

Date:

Place:

*Name:
Designation:
Address:*

Certificate by the assessee

I _____ (name), holding PAN _____, hereby certify that the above particulars contained in the certificate are true and correct to the best of my knowledge and belief and nothing has been concealed

therein.

Signature of the assessee

Name:

Date:

Place:

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, the name shall be provided in full.
2. The address shall contain
 - i. Country/Region,
 - ii. Flat/Door/Building,
 - iii. Road/Street/ Block/Sector,
 - iv. PIN/ZIP Code,
 - v. Post Office,
 - vi. Area/locality,
 - vii. District,
 - viii. State
3. Amounts to be filled in ₹ unless otherwise provided.